

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

Date: 9.7.2015

OA No.291/00397/2015

Mr. Anupam Agarwal, Counsel for the applicant:

Heard the Ld. Counsel for the applicant. The applicant was transferred from New Delhi to Jaipur vide order dated 30.4.2015. In compliance of this order he submitted his joining report on 27.5.2015 to Executive Engineer, Jaipur. In his joining report on the very day the Ex. Engineer did not allow him to join the duty in the absence of orders issued by CCA, Ministry of Urban Development stating that the same will be considered on receipt of orders from the said Ministry.

In response to the representation filed by Shri J.K.Meena wherein it was found that he was transferred by the competent authority prior to completion of his tenure in Jaipur, accordingly Shri Meena was ordered to continue in Jaipur till completion of tenure. As a consequence the applicant who was transferred to Jaipur vice Shri Meena, transfer order was cancelled vide respondents letter dated 15.6.2015 and he was asked to revert back to his earlier place of posting at Delhi.

The Ld. Counsel for applicant orally submitted that Shri Meena has been transferred in Jaipur itself and there is another post lying vacant in Jaipur where applicant can be posted.

The applicant is therefore, directed to file his representation stating the aforementioned averments made by him during the course of hearing. The respondents will decide the matter by a reasoned and speaking order in a month's time.

The order at Annl.A/4 transferring the applicant back to New Delhi is accordingly stayed till the applicant submits his representation and the same is decided by the respondents. Respondents are directed to disposed of the representation

within one month's time. The OA is disposed of with a liberty to the applicant to file a fresh OA if he is not satisfied by the action of respondents.


(Mrs. Ranjana Chowdhary)
Member (A)

Adm/